

[19 December, 2003]

RAJYA SABHA

(b) if so, the reasons for not repaying the dues to A.P. TRANSCO; and

(c) by when the Ministry is going to pay the dues to A.P. TRANSCO?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) Yes, Sir.

(b) Due to continuous losses and liquidity crisis, it has not been possible for Fertilizer Corporation of India (FCI) to repay the dues to A.P. TRANSCO.

(c) As FCI has been referred to Board for Industrial and Financial Reconstruction under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), the payments to the secured and unsecured creditors are to be made by competent authority under SICA by disposing of the assets of FCI.

Data protection to pharma MNCs

1885. SHRI MURLI DEORA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have perceived the threat from China in displacing India in the multi billion dollar clinical drug research business;

(b) if so, whether Government propose to offer much sought comfort of data protection to Pharma MNCs;

(c) if so, the details thereof; and

(d) the steps contemplated to protect the interest of domestic Pharma companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) to (d) The information is being collected and will be laid on the Table of the House.

Medicines for Diarrhoea and Anaemia in DPCO

†1886. SHRI MOTILAL VORA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that medicines such as medicines for diarrhoea, anaemia, etc. being used by poor people of the country are not included in the list of Drugs Price Control Order (DPCO);

†Original notice of the question was received in Hindi.